

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH(COURT NO. 1)
NEW DELHI.**

Appeal No. 234/2017

In the matter of:

Neo Outsourcing Pvt. Ltd.

...Applicant.

v.

Registrar of Companies

...Respondent

SECTION: Under Section 252

Order delivered on 22.02.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**SHRI S.K. MOHAPATRA,
HON'BLE MEMBER(TECHNICAL)**

For the petitioner:	Priyanka Kakkar & Associates, Advs.
For the ROC	Manish Raj.
For the ITD	Easha Kadiyan for Lakshmi Gurung, Stndg. Counsel.

ORDER

Ld. Counsel for the applicant prays for allowing the applicant company to withdraw the respective amounts for payment of EPF Contribution by the company only. Specific permission to withdraw the amount to pay EPF contribution towards the employees is granted and order of the Tribunal dated 18.2.2018 to continue, till next date. Income tax department is given a last chance to file their reply, if any, within one week. Ld. Counsel for

the ROC also is given last chance to file the reply within one week. List the matter for final hearing on 26th March, 2018.

Sd/-

**(S.K. MOHAPATRA)
MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

KCS